

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 16th AUGUST 1975

NOTIFICATION
INCOME TAX

No. 1041 (F.No. 404/63/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri P.M. Vaidya, who is a Gazetted Officer of the Central Government to exercise the powers of Tax Recovery Officer under the said Act.

2. The appointment of Shri T.K. George Kutty made under Notification No. 171 (F.No. 404/274/72-ITCC) dated 1st September, 1972 is hereby cancelled with effect from the date Shri P.M. Vaidya takes over as Tax Recovery Officer.

3. This Notification shall come into force with effect from the date Shri P.M. Vaidya takes over as Tax Recovery Officer.

Sd/-

(V.P. Mittal)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
New Delhi.

No. 1041 (F.No. 404/63/75-ITCC):

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A.G. Saha
(A.G. Saha)

Section Officer